

OA-32976

Sri. Birendra Nath Sinha.

1/27.11.95

Shri. M. L. Paswan..... Registrar Incharge.

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The learned Counsel for the applicant is present.

The Defects noted under item no. 6,7,8,10,11,21 & 22 of the Scrutiny Report must be removed by 7.12.95 without fail.

PKL

PL
(M. L. Paswan)
Registrar I/C

2/12.95

Shri. N. K. Lal..... Registrar

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Nobody responds on behalf of the applicant. pointed out in the Scrutiny Report must be completed next date. Put up on 21.12.95 for removal of defect

PKL

PL
(N. K. Lal)
Registrar

3/22.12.95

Shri. N. K. Lal..... Registrar.

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Learned Counsel Shri. R. K. Shukla appears on behalf of the applicant. At his request, put up on 09.1.96 for removal of defects.

PKL

PL
(N. K. Lal)
Registrar

4/9.1.96

Shri. N. K. Lal..... Registrar.

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Learned Counsel Shri. R. K. Shukla is present on behalf of the applicant. Defects pointed out ~~not mentioned~~ in the Scrutiny Report to be removed by the applicant by 16.1.96.

PKL

(N. K. Lal)
Registrar

5/16.1.1996

Shri N.K.Lal, Registrar

Shri D. G. Dustidar, proxy counsel for Shri R. K. Shukla is present. For removal of defects list this case on 5.2.1996.

(N. K. Lal)
Registrar

6/5/2/96

Adjourned to 12.2.96

7/12.2.96

Shri. M. L. Paswan..... Registrar Incharge.

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Defects have not been removed. List on 28.2.96 for removing the defects.

PKL

(M. L. Paswan)
Registrar I/C

3/28.2.96

Shri. M. L. Paswan, Registrar Incharge.

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Learned Counse Shri R. K. Shukla is present on behalf of the applicant and prays that he wantsto file a fresh applica~~x~~tion and further he prays that the I.P.O. of this~~x~~ application be permitted to use in new applica~~x~~tion. Prayer allowed. Put up on 8.3.96 for filing the same.

PKL

JK
(M. L. Paswan)
Registrar I/C

9/8.3.1996

Shri M. L. Paswan, Registrar I/c

JK
Filing of fresh petition on the subject, List on 3.4.1996 for filing fresh petiton.

JK
(M. L. Paswan)
Registrar I/c

10/10.4.1996

Shri M. L. Paswan, Registrar I/c

JK
For filing fresh application, list this case on 8.5.1996.

SKJ.

JK
(M. L. Paswan)
Registrar I/c

11/08.05.96

Shri. M. L. Paswan, Registrar Incharge.

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The fresh petition on the subject has not been filed. In the circumstances, one more chance is given for filing the ~~WXX~~ fresh application, fixing 24.05.96.

PKL

(M. L. Paswan)
Registrar I/C

12/24.5.96

Shri M.L.Paswan, Registrar I/c

fresh petition not filed by 24.5.96. Remind deft. SKS 27/5/96

The fresh petition on the subject has not been filed. In the circumstance the applicant to file fresh application by 31.5.96.

(M. L. Paswan)
Registrar I/C

31/5/96.

Defects removed 31/5/96

fresh petition (O.A) has been filed & petition is not in order as reported by office. Remove defects if any by 6/6/96.

Regd'sh/No. 91

14/6.6.95

Shri M.L.Paswan, Registrar I/c

Defects have been removed in Fresh O.A.
Let it be listed before the Hon'ble Bench on
9.7.96 for admission.

SKS

(M. L. Paswan)
Registrar I/C

5

OA - 320/96

15./ 9.7.96.

Counsel for the applicant : In person.

Heard Shri B.K. Singh, the applicant who appears in person. He is agitating against rejection of his representation against the adverse remarks communicated to him for the year 1983-84. The rejection order was passed by the Government of Bihar on 23rd March, 92 as per Annexure-1. He was also communicated rejection through Annexure -2 which is dated 5.5.92 and Annexure -3 dated 22nd July, 92. The applicant's allegation is that all these communications did not disclose the mind of the Govt. why they had rejected his representation. The applicant was not able to satisfy me why he waited for filing this OA when he received the last communication in July, 92. This matter is grossly delayed and hit by law of limitation. It is accordingly dismissed as not maintainable at this stage.

N.K. Verma
(N.K. Verma)
Member (A)

/CBS/